

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
(GRIH MANTRALAYA)

NEW DELHI 110001, the

31st January, 1977.

NOTIFICATION

S.O. S3(E) .- In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator of every Union territory (whether known as Administrator, Lt. Governor or Chief Commissioner) shall, subject to the control of the President and until further orders, also exercise the functions of the Central Government under the proviso to section 321 of the Code of Criminal Procedure, 1973 (2 of 1974), in respect of cases involving offences under the Defence and Internal Security of India Rules, 1971, within that Union territory.

[U-11030/1/77-UFL]

M. Prasad
(MAHESH PRASAD)

JOINT SECRETARY TO THE GOVT. OF INDIA.

To

The General Manager,
Government of India Press,
MINTO ROAD, NEW DELHI.